

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 1143 OF 2004

TEJ SINGH

.....

APPELLANT

VERSUS

PRABHU NARAYAN SHARMA

.....

RESPONDENT

O R D E R

The findings arrived at by the trial court as well as the High court are against the appellant.

After hearing the learned counsel for the parties at length, we are of the opinion that no interference is called for in the matter.

.....J
[HARJIT SINGH BEDI]

.....J
[J.M. PANCHAL]

NEW DELHI
NOVEMBER 25, 2009.

SUPREME COURT OF INDIA



JUDGMENT